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Hanuman Aggarwal Vs Satish Kumar

Court: High Court Of Punjab And Haryana At Chandigarh

Date of Decision: Sept. 23, 2005

Acts Referred: Negotiable Instruments Act, 1881 (NI) â€" Section 138

Citation: (2006) 1 RCR(Criminal) 832 Hon'ble Judges: M.M. Aggarwal, J

Bench: Single Bench

Advocate: Sanjay Mittal, for the Appellant;

Final Decision: Allowed

Judgement

@JUDGMENTTAG-ORDER

M.M. Aggarwal, J.

This is revision petition filed by the complainant against the order dated 3.1.1993 passed by the Chief Judicial

Magistrate, Faridabad whereby the accused-Respondents were discharged in a complaint case for the offence u/s 138 of the Negotiable

Instruments Act.

- 2. As per the complainant, accused had purchased Jamuna Sand from the complainant and issued a cheque bearing No. G/17-410163 dated
- 4.6.1990 for a sum of Rs. 93,450/- of Syndicate Bank, Faridabad, which was issued by Satish Kumar as Karta of Associated builders, H.U.F.

This cheque was presented on 11.10.1990 but it was returned due to insufficient funds. It was again presented on 8.11.1990 and returned on

10.11.1990 by the Bank as dishonoured. Then a legal notice dated 10.11.1990 was issued which was even replied by the Respondents-accused

vide reply dated 24.11.1990. Complaint was filed 4.12.1990.

3. In the present complaint, the accused was discharged by the Chief Judicial Magistrate, Faridabad u/s 245(2) Code of Criminal Procedure vide

impugned order dated 23.1.1993 holding that when the cheque was presented on 11.10.1990 and was dishonoured then it could not be presented

again on 8.11.1990. Chief Judicial Magistrate, Faridabad while making this order, had observed that the cheque could not be presented again and

again since it will result in repeated prosecutions and convictions on the strength of one cheque.

4. Hon"ble Supreme Court in a repeated in M/s R.S. Traders v. Rita Khanna, 1997 (2) RCR 737 (SC) had held that there was no bar in

presenting the cheque again and again if it had been dishonoured for want of funds on earlier occasions. The only thing would be that there had

been no successive prosecutions or convictions on the strength of one dishonoured cheque.

5. In this case, no notice had been issued after the cheque was presented first time on 11.10.1990 and returned dishonoured. A notice was issued

only after the cheque was presented again on 8.11.1990 and returned dishonoured then prosecution started.

6. Under these circumstances, I find that there is merit in the petition and the same is accepted. Order dated 23.1.1993 passed by the Chief

Judicial Magistrate, Faridabad is set aside. It is directed that the complaint shall be decided on merits. Since the case has become quite old one

Chief Judicial Magistrate, Faridabad shall take steps to dispose of this complaint as expeditiously as possible.

7. Petitioner-complainant to put in appearance before the Chief Judicial Magistrate, Faridabad on 5.10.2005.

Petition allowed.